

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29, in respect of Teesta Low Dam-IV Power Station (160 MW).

Petitioner : NHPC

Respondent : WBSEDCL.

Date of hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, NHPC
Ms. Poorva Saigal, Advocate, NHPC
Ms. Reeha Singh, Advocate, NHPC

Record of Proceedings

The matter was called out for a hearing through hybrid mode.

2. At the outset, the learned counsel for the Petitioner sought liberty to file its additional submissions in the matter.
3. None appeared on behalf of the Respondent despite notice.
4. The Commission, after hearing the learned counsel of the Petitioner, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **4.6.2026**:

For the period 2019-24

Annual Plant Availability Factor:

- i. *Provide Annual Plant Availability Factor on actual basis from COD to 2023-24 for Teesta Low Dam-IV Power Station (160 MW).*

Interest on Loan:

- ii. *Submit supporting documents (such as bank letter, certificate, loan agreement, etc.) for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13 along with details and justification of refinancing, if any.*

5. The Respondent, as a last opportunity, is permitted to file its reply, on or before **18.6.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **30.6.2026**.
6. The Petition shall be listed for hearing on **7.7.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

